

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

Sb

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 74- M/s Spectrum Washing Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 12.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati ...Applicant

Versus

State of Haryana & Ors. ...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 74, M/S SPECTRUM WASHING
PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Spectrum Washing Pvt. Ltd., Respondent No. 74, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 74 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on

erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted in July/August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance related to groundwater extraction, effluent characteristics, dilution of freshwater, and record-keeping deficiencies.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect

the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. That it is submitted that the answering respondent is a reputed and responsible industrial unit engaged in Washing and Dyeing of Garments. It is submitted that the NOC of the answering respondent is under process and the same is being actively followed up by the concerned authorities.
- 4.6. That there is no dilution in our PETP process. The answering respondent has implemented color coding on the PETP to clearly showcase the inlet and outlet pipelines. The pH dosing pump was found to be faulty at the time of inspection however, the faulty

component has been replaced and the purchase bill was supplied with the Reply to the SCN.

- 4.7. That the discrepancy in water balance is due to optimized processing techniques and efficient water reuse systems within the unit of the answering respondent.
- 4.8. That as stated above, the pH non-compliance was due to a temporary malfunction of the dosing pump, which has now been rectified. The PETP inlet does not contain any sulphide, but higher sulphide levels at discharge could result from secondary processes.
- 4.9. That the answering respondent has updated its logbook system the sludge disposal record is maintained regularly.
- 4.10. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.11. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-

complying without a thorough and individualized assessment of its operational processes.

- 4.12. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.13. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.14. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 74- M/s Spectrum Washing Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

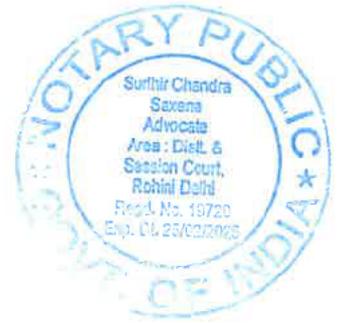
Date: 12.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI



O.A.NO. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

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...Respondents

AFFIDAVIT

I, Shiv Prakash Keshan S/o Mahavir Prakash Keshan, aged about 69 years R/o 26/57, Punjabi Bagh West ,110026, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 74, M/s Spectrum Washing Pvt Ltd. having its office at Plot no.130, Barhi Indl. Area Phase-1, Dist. Sonapat Haryana-131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that documents / annexure produced along with the reply are true copies of its originals.

VERIFICATION:

Entered in Notarial Register
at St. No. 126/2025

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has ben concealed therefrom. No part of it is false.

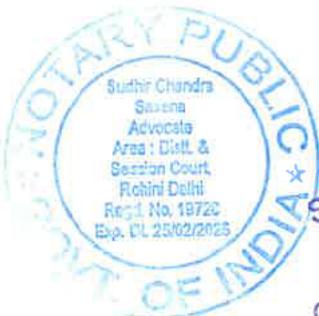
20 FEB 2025

Verified at New Delhi on this 19th day of February, 2025.

DEPONENT

ATTESTED

NOTARY PUBLIC
DELHI (INDIA)



Sudhir Chandra Saxena
Advocate
NOTARY PUBLIC
O/Res. B-4/12-8, Keshav Puram,
Delhi-110035, M.-98-910-90181

20 FEB 2025



HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 28641

Dated: 2/11/25

To

M/s Spectrum Washing Pvt. Ltd.,
130, Industrial Estate, Barhi,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 12.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Washing having CTO valid upto 30.09.2028.

• Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Unit does not have valid No Objection Certificate for groundwater abstraction obtained from CGWA/other authority.
2. Effluent generation (21.57 KL/MT) is only 49% of fresh water consumption (44.14 KL/MT), which indicates that either fresh water consumption/effluent generation/effluent discharge logbook is not properly/correctly maintained or unit is bypassing untreated effluent.
3. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.3	9.4	6.0-9.0	<ul style="list-style-type: none">• High reduction in pollution parameters indicating dilution with freshwater in PETP at different stages.• Inlet BOD is too much lower against typical range of 500-800 mg/l, indicating dilution at PETP inlet.
BOD (mg/l)	133	45	500	
COD (mg/l)	360	120	1400	
TSS (mg/l)	198	126	1500	
TDS (mg/l)	1636	1024	2100	
Sulphide(mg/l)	-	32	-	Non-complying (discharge)

				norms and dilution)
--	--	--	--	---------------------

4. Treated effluent is found non-complying w.r.t. prescribed discharge norms for pH-9.4 (against norm of 6-9).
5. Inlet BOD (133 mg/l) is too much lower against typical range of 500-800 mg/l, indicating dilution at PETP inlet.
6. Unit was found complying w.r.t. consented discharge norms for pH-9.4 (against norm of 6.0-9.0) and Sulphide-32 mg/l (against norm of 1 mg/l).
7. Record of sludge generation was not maintained.

Recommendations of the Team:-

1. Unit shall obtain valid No Objection Certificate for groundwater abstraction obtained from CGWA/other authority.
2. Unit shall dismantle the arrangement of dilution with freshwater in PETP at different stages.
3. Unit shall properly operate the PETP so that no untreated/partially treated effluent is discharged into drain outside Unit's premises.

Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

 02/1/25

Regional Officer,
Sonepat Region.

Endst. No. HSPCB/SR/2025/

Dated:



A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

1
Regional Officer,
Sonepat Region.

(2641)

To, ... M/S Spectrum Wafing Pvt. Ltd.
130, Industrial Estate Bashi,
Distt - Gurgaon, Sonapat
Haryana. (131101)



0130-2236119
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001

DELHI FO:Gensaur 50131001

R14687606660IN

Counter No:1, 15/01/2025, 15:05

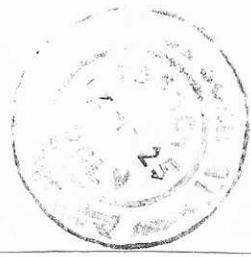
Amt: 25.56, Wt: 200ms, Amt. Paid: 26.00 (Cash)

.RES=17.0

From: SUNIPAT SECTOR 14 50 <131001>

From: Hub

To: Hub



Spectrum Washing Private Limited

Works 130 Industrial Estate, Barhi 131101, (Dist. Sonapat), Haryana
Ph 093125 06019 email shivkeshan@gmail.com
CIN No. : U74999DL2000PTC105252

05.02.2025

To

The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sector-15, Sonipat, Haryana

**SUBJECT: REPLY TO SHOW CAUSE NOTICE NO.
HSPCB/SR/2025/2641 DATED 02.01.2025**

**REF: HSPCB LETTER NO. HSPCB/SR/2025/2421 DATED 02-
01-2025**

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance related to groundwater extraction, effluent characteristics, dilution of freshwater, and record-keeping deficiencies.

At the outset, we wish to affirm our commitment to full environmental compliance and adherence to all applicable laws and regulations. We hereby submit our detailed response for your kind consideration.

2. **BACKGROUND OF THE COMPANY**

Spectrum Washing Private Limited

Works 130 Industrial Estate, Barhi 131101, (Dist. Sonapat), Haryana

Ph 093125 06019 **email** shivkeshan@gmail.com

CIN No. : U74999DL2000PTC105252



SPECTRUM

M/s Spectrum Washing Pvt. Ltd. is a reputed and responsible industrial unit engaged in Washing and Dyeing of Garments. We have always adhered to **sustainable practices** and maintained **robust environmental management systems** in compliance with the norms prescribed by the HSPCB.

Our facility is equipped with a well-maintained Effluent Treatment Plant (ETP) and an evaporator for wastewater treatment. We operate with state-of-the-art water conservation measures, ensuring that freshwater consumption remains within prescribed limits.

3. RESPONSE TO SPECIFIC ALLEGATIONS

3.1. **No Valid No Objection Certificate (NOC) for Groundwater Abstraction**

Observation in SCN:Unit does not have a valid No Objection Certificate for groundwater abstraction obtained from CGWA/other authority.

Response:

- i. Our HWRA NOC is under process, and the copy of the application and acknowledgment is enclosed as **Annexure-1.**
- ii. We are actively following up with the concerned authorities and ensuring timely compliance with all statutory requirements.

3.2. **Allegation of Dilution with Freshwater in PETP**

Observation in SCN:High reduction in pollution parameters at PETP outlet suggests dilution with freshwater.

Response:

Spectrum Washing Private Limited

Works 130 Industrial Estate, Barhi 131101, (Dist. Sonapat), Haryana

Ph 093125 06019 **email** shivkeshan@gmail.com

CIN No.: U74999DL2000PTC105252

- i. There is no dilution in our PETP process. We have implemented color coding on the PETP to clearly showcase

the inlet and outlet pipelines (Photographs enclosed as **Annexure-2**).

- ii. The pH dosing pump was found to be faulty at the time of inspection. The faulty component has been replaced, and the purchase bill is enclosed as **Annexure-3**.

3.3. Effluent Generation and Discharge Records

Observation in SCN: Effluent generation (21.57 KL/MT) is only 49% of fresh water consumption (44.14 KL/MT), suggesting improper record-keeping or bypassing untreated effluent.

Response:

- i. The discrepancy in water balance is due to optimized processing techniques and efficient water reuse systems within our unit.
- ii. We have enclosed the updated production sheet (**Annexure-4**) and sludge production records (**Annexure-5**) to demonstrate proper record-keeping.

3.4. Non-Compliance with Discharge Norms (pH, Sulfide Levels)

Observation in SCN: PETP outlet pH was recorded at 9.4, and sulphide levels exceeded the permissible limits.

Spectrum Washing Private Limited

Works 130 Industrial Estate, Barhi 131101, (Dist. Sonapat), Haryana
Ph 093125 06019 **email** shivkeshan@gmail.com
CIN No.: U74999DL2000PTC105252

**Response:**

- i. The pH non-compliance was due to a temporary malfunction of the dosing pump, which has now been rectified
- ii. The PETP inlet does not contain any sulphide, but higher sulphide levels at discharge could result from secondary processes. A re-evaluation of sampling techniques is requested to ensure accurate assessment.
- iii. We have enclosed NABL-accredited test reports (Annexure-6) confirming compliance after the rectification.

3.5. Sludge Generation Record Not Maintained

Observation in SCN:The unit failed to maintain sludge generation records.

Response:

- i. We have updated our **logbook system**, and the **sludge disposal records from June 2024 to December 2024 are enclosed as Annexure-7.**

4. COMPLIANCE WITH HSPCB RECOMMENDATIONS

- i. HWRA NOC is under process, and acknowledgment is enclosed.
- ii. No dilution occurs in PETP, and the color-coded flow diagram is enclosed.

Spectrum Washing Private Limited

Works 130 Industrial Estate, Barhi 131101, (Dist. Sonapat), Haryana
Ph 093125 06019 **email** shivkeshan@gmail.com
CIN No. : U74999DL2000PTC105252



- iii. The pH dosing pump has been replaced, ensuring compliance.
- iv. Effluent generation records and sludge production logs are updated.

5. **TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS**

The inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully

acknowledge the regulatory authority's right to issue such notices, it is essential to consider that compliance status evolves over time. Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

Furthermore, our unit undergoes annual inspections by the Central Pollution Control Board (CPCB), in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

Our CTO and the copy of the latest CTO is annexed hereto as **Annexure-8**.

Spectrum Washing Private Limited

Works 130 Industrial Estate, Barhi 131101, (Dist. Sonapat), Haryana

Ph 093125 06019 **email** shivkeshan@gmail.com

CIN No. : U74999DL2000PTC105252



SPECTRUM

*we have deposited the performance security amounting to Rs. 50000/- Transaction ID IDEBH25023308051 dt. 23.01.2025 and as well as depositing water testing fee 2700/- Transaction ID IDEBH25023308286 dt. 23.01.2025 as per policy of Board Annexure-9.

6. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS

The closure of our unit would not only impact our company but also have far-reaching consequences on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from diverse

socio-economic backgrounds, many of whom are the sole breadwinners for their families. A closure would lead to job losses, financial distress, and disruption of livelihoods for these workers, affecting their ability to provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would also face economic hardship. We humbly request that such wider social and economic implications be considered while evaluating the SCN.

Without prejudice to the submissions made above, we wish to humbly submit that we have internally conducted our own investigation into the matter. As per the recommendation stated in the Show Cause Notice, the necessary corrective measures, if any, have now been implemented. Therefore, there exists no reason for the closure of our industry or the imposition of any environmental compensation.

In light of the above, we request the following:

- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack of procedural compliance.

Spectrum Washing Private Limited

Works 130 Industrial Estate, Barhi 131101, (Dist. Sonapat), Haryana
Ph 093125 06019 **email** shivkeshan@gmail.com
CIN No. : U74999DL2000PTC105252



- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.
- c. Provision of a re-inspection opportunity with independent third-party validation to ensure fairness.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter

Thanking you.

For SPECTRUM WASHING PRIVATE LIMITED

DIRECTOR

Attached: As above.

Government of Haryana
Haryana Water Resources Authority
Applications for Renewal of Permission to Extract Ground Water for Industrial use

Application No: HWRA/IND/R/2022/146 (Application Received Fee Paid)

HWRA Previous NOC No: HWRA/NOC/IND/N/2021/3 [Download](#)

valid upto : 07/06/2022

HWRA Previous Application No: 5-2/20271/1/HR/IND/2021 [Download](#)

I. General Information:

Application Type Category/ Type of Application:		
(i) Name of Applicant:	SHIV KESHAN	
ID Proof Type	Aadhaar	
ID Proof no	XXXXXXXX9898	
Id Proof Document	Download	
(ii) Designation of Applicant:	DIRECTOR	
Authorization Letter in the name of SHIV KESHAN (applicant)	Download	
(iii) Name of Industry:	SPECTRUM WASHING PVT LTD	
(iv) Registration number of Industry:	DL060011117	
(v) Location Details of the Industrial Unit		
Industrial Unit Address	PLOT NO. 130, PHASE-I, HSIIDC BARHI SONIPAT HR.	
State:	Haryana	
District:	SONIPAT	
Tehsil:	Ganaur	
Block:	GANAUR	
Village/MC:	Bari	
Region:	over-exploited	over-exploited
(vi) Correspondence Address		
Complete Postal Address	B 2 GUPTA PLAZA, LSC SAMRAT ENCLAVE PITAMPURA NEW DELHI 110034	
Mobile Number:	9810029099	
E-Mail of Industry:	SHIVKESHAN@GMAIL.COM	
(vii) Salient Features of the Industrial Activity:		
Type of Industry	Textile Dyeing	
Industry fall under	Previous:	New : Small
Is Water Intensive	Yes	
Purpose of Abstraction	Other Use - industrial purpose	
Groundwater utilization for	Existing Industry	
Whether present industrial activity commenced after 23.12.2020	No	
Whether there is expansion of this industry Unit after 23.12.2020 involving increase in water requirement	No	
Consent to Operate	Download	
	CTO/CTE Number :	Issue Date :
	5763952	24/06/2023

Validity Period of Consent to Operate		From : 1 Oct 2023	To : 30 Sep 2028
Large industry/ MSME certificate/ proof		Download	
Description : WASHING OF GARMENTS			
(viii) Land use details of the existing/proposed Industrial unit premises			
Ownership of the land(Enclose documents of ownership)		Download	
Latitude	Longitude	29.100333	77.044758
Location Map		Download	
Total Land area(in sq m)		900.00	
Rooftop area of buildings/sheds(in sq m)		540.00	
Road/paved area(in sq m)		0.00	
Green belt area(in sq m)		0.00	
Open Land (in sq m)		360.00	
Source of availability of surface water for Industrial use, if any	No		
Townships/villages within 2 km radius of the Industrial unit	Yes	VILLAGE BARHI	
2) Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)			
Flow Chart of activities and requirement of water		Download	
Water Balance Chart with water requirement at each Stage.		Download	
Affidavit for Non/Partial supply of water from local government water supply agency (in case of ground water requirement less than 10 KLD)			
NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency		Download Download	
Quality of groundwater	Fresh Water	Fresh Water	
Name of NABL(Under Valid Certificate)	ECO Lab		
Upload test report of groundwater quality from NABL accredited lab	Pre-monsoon	Post-monsoon	
	Download	Download	
Whether any change in Groundwater Requirement	No		
If yes, then reason & justification for change in ground water requirement along with supporting documents, if any.			
	Existing	Revised	
(i) Total water required(in m3/day)	165.00	170.00	Download
a. Ground Water required(in m3/day)	160.00	160.00	
b. Recycled Water usage(in m3/day)	0.00	5.00	
c. Proposed/existing water supply from any agency(in m3/day)	0.00	5.00	

(ii) Breakup of Water Requirement and Usage:					
	Activity	Existing Requirement (m3/day)	Revised Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
a.	Industrial Activity	160.00	160.00	365	58400.00
b.	Residential / Domestic	5.00	5.00	365	1825.00
c.	Greenbelt Development / Environment Maintenance	0.00	0.00	0	0.00
d.	Other Use	0.00	5.00	365	1825.00
e.	Grand Total	165.00	170.00		62050.00

*

Source of recycled water		ETP			
(iii) Breakup of Recycled Water Usage:					
		(m3/day)	(Days)	(m3/year)	
	(a) Total Waste Water Generated:	130.00	365	47450.00	
	(b) Quantity of Treated Water Available	120.00	365	43800.00	
	i). Reuse in Industrial Activity:	5.00	365	1825.00	
	ii). Reuse in Green Belt Development:	0.00	0	0.00	
	iii). Any other use	0.00	0	0.00	
	(c) Total Treated Water Utilized:	5.00		1825.00	
	(d) Quantity and mode of disposal of unutilised effluent:	115.00	HSIIDC Sewer BARHI		

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	bore well/ 2007	60.00/ 125.00	30.00	5.50	24.00/ 300	4	5	Yes

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

4. Likely date of operation of proposed tubewell

5. Quantum of ground water recharge(m3/year)

0.00

6. Water Efficient Technology will be adopted

[Download](#)

7. Valid Consent of operate issued by HSPCB(CTO)

[Download](#)

8. Compliance Report as per format

(In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)

[Download](#)
[View Online compliance Report](#)

9.	Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD.	Download
10.	Affidavit for compliance, as per format.	Download
11.	Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	
12	i. Any Other Document/Information (sustainability report)	Download
	ii. Any Other Document/Information (eco washed)	Download
	iii. Any Other Document/Information (STORAGE TANK PIC)	Download
13.	I shall comply with all the terms and conditions of the Permission for renewal.	Yes

Self Declaration:-

- I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.
- I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Signature of Applicant with Office Seal

(SHIV KESHAN)

(DIRECTOR)

a) Information of payment for Application Fee

Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1002027116011328	WHDF1169413625	25/05/2022	25000	success

b) Information of payment for Tarrif Fee

Total Amount			
Mode of Payment			



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	SPECTRUM WASHING PVT LTD							
Project Address:	B-2 GUPTA PLAZA, LSC SAMRAT ENCLAVE {PITAMPURA} NEW DELHI 110034							
Village/MC:	Bari	Tehsil:	Ganaur					
District:	SONIPAT *	State:	Haryana					
Pin Code:	--							
Communication Address:	B-2 GUPTA PLAZA, LSC SAMRAT ENCLAVE {PITAMPURA} NEW DELHI 110034							
Address Regional Office:	Sinchai Bhawan, Sector-5, Panchkula							
1. NOC No.:	HWRA/NOC/IND/N/2021/3							
2. Application No.:	5-2/20271/1/HR/IND/2021	3. Category:	Industry					
4. Project Status:	New	5. NOC Type:	New					
6. Ground Water Extraction Permitted:								
Ground Water For	m3/day	m3/year	Valid From	Valid Upto				
* Fresh Water	160.00	48000.00	07/06/2021	07/06/2022				
Total	160.00	48000.00	--	--				
7. Details of Ground Water Extraction: Total Existing No.:1	Total Proposed No.:--							
	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	--	--
*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder								
8. Quantum of ground water recharge(m3/year)	--							
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers		Monitoring Mechanism					
			Manual	DWLR	Telemetry			
		0	0	0	0			

* Terms & conditions are at the back of this page.



Note: This is computer generated certificate, it can be validated by scanning QR code.

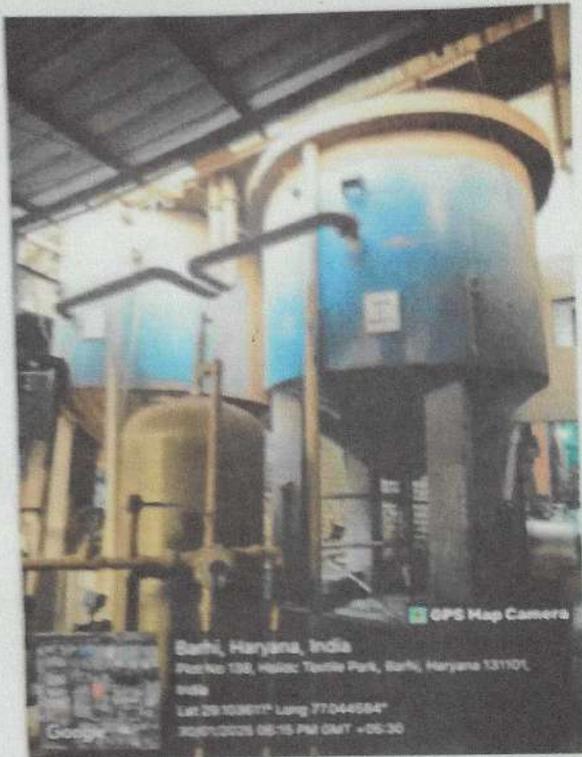
Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions

1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e., at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis. *
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.1 and 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.2 A and 5.2 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
19. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
20. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
21. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
22. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
23. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
24. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
25. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
26. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
27. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.

Note: This is computer generated certificate, it can be validated by scanning QR code.

Primery & Secondry Clarifier



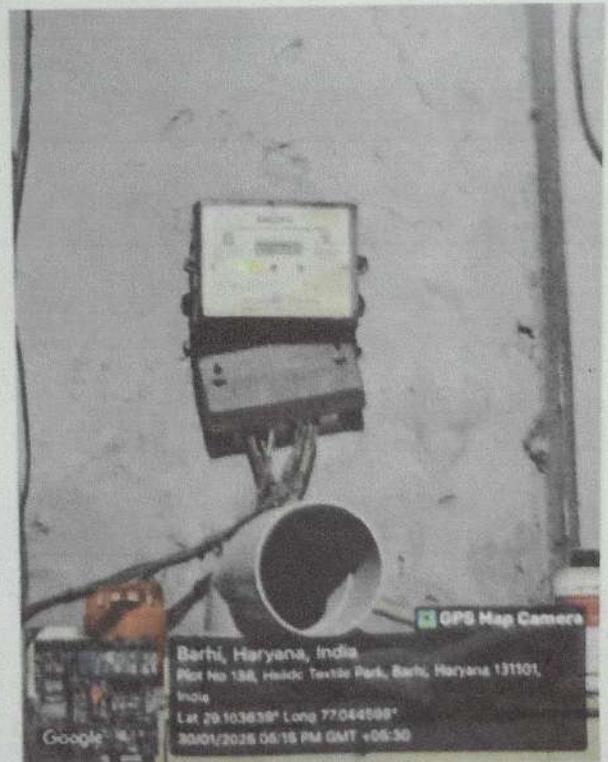
Borewell Pump



Air Blower



ETP Energy Meter



Auto dosing System



ETP Flow Meter



Red Board



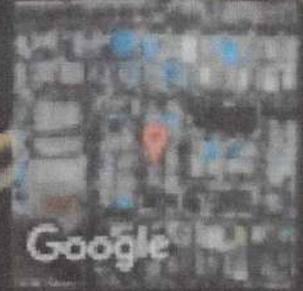
Borewell Flow Meter



DMF Dual Media Filter



GPS Map Camera



Barhi, Haryana, India
Plot No 138, Haldic Textile Park, Barhi, Haryana 131101,
India
Lat 29.10361° Long 77.044584°
30/01/2025 05:15 PM GMT +05:30

 Pioneer Enviro Tech - (24-25) Plot No. 612 Hsiidc Ph-II Barhi Sonipat HARYANA MSME UDYAM-HR-18-0002602 UAM18A0003584 PAN: AEDPV8590D GSTIN/UIN: 06AEDPV8590D1Z6 State Name : Haryana, Code : 06 E-Mail : MRADHIKAASSOCIATES@GMAIL.COM	Invoice No 469	Dated 29-Jan-2025
	Delivery Note	Mode/Terms of Payment BY RTGS
Buyer Spectrum Washing Pvt. Ltd. Plot No. 130 HSIIDC Barhi Distt. SONIPAT GSTIN/UIN : 06AAGCS4940Q1ZS PAN/IT No : AAGCS4940Q State Name : Haryana, Code : 06	Supplier's Ref. 469	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No 469	Delivery Note Date
	Despatched through BARHI	Destination BARHI
	Bill of Lading/LR-RR No	Motor Vehicle No SELF
	Terms of Delivery	

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	CHEMICAL DOSING PUMP	8421	1 PC	14,700.00	PC	14,700.00
	SGST OUTPUT					1,323.00
	CGST OUTPUT					1,323.00
Total			1 PC			₹ 17,346.00

Amount Chargeable (in words) **Indian Rupees Seventeen Thousand Three Hundred Forty Six Only** E & O E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
8421	14,700.00	9%	1,323.00	9%	1,323.00	2,646.00
Total			1,323.00		1,323.00	2,646.00

Tax Amount (in words) **Indian Rupees Two Thousand Six Hundred Forty Six Only**

Company's PAN AEDPV8590D	Company's Bank Details Bank Name HDFC BANK A/C 50200024084573 A/c No 50200024084573 Branch & IFS Code L-203 MODEL TOWN SONIPAT & HDFC0000191 for Pioneer Enviro Tech - (24-25)
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	Authorised Signatory

For SPECTRUM WASHING PRIVATE LTD. This is a Computer Generated Invoice

[Handwritten Signature]
DIRECTOR

Anncouse-4

Product	Financial Year	21-22	22-23	23-24	24-25
BOYS	Pcs	184619	206564	7417	138955
GIRLS	Pcs	56234	43428	30680	11238
Kids	Pcs	49145	38545	64093	65687
LADIES	Pcs	99844	110283	72000	63163
Mens	Pcs	119061	155170	235272	125884
sample	Pcs	626	1624	1896	2266
rewash	Pcs	12400	9344	17732	9018
Total (after wash)	Pcs	521929	564958	429090	416211
un-process return	Pcs	2208	1080	28732	4012
Total Out-word	Pcs	524137	566038	457822	420223
Water (borewell)	K/L Per Year	8961	13811	6480	6971
HSIIDC	K/L Per Year	1200	1200	1200	1200
		10161	15011	7680	8171
Per Garment Water consumption		19.46817	26.57	17.898	19.632 (Till dated)

Process Chart	M:L:R	M:L:R	M:L:R	M:L:R*
---------------	-------	-------	-------	--------

Process	Enzyme Wash/Stone	Enzyme B	90 Over Dyeing	Coating
Wetting+Lubricant+Desize+Enzyme	4		4	1
Bleaching	1 Bath		3	
Dyeing	1 Bath			3
Nutrilizing	1 Bath			1
Rinsing	1 Bath	1	1	1
Soaping+Optical Brightner	1 Bath	2	2	
Rinsing	1 Bath	1	1	
Softning	0.1		0.1	0.1

Water Consumption per Bath in M/c

Item	pcs in process	Ltr/Bath	M:L:R
Men's	130/135	400	4
Ladies's	150/160	400	4
Boys/Girls	175/185	400	4
Kids	185/200	400	4
Trousers	150/160	100	1
Un-process	x	x	x

Water consumption depends on the process (it differ from process to process)

 HARYANA STATE POLLUTION CONTROL BOARD Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-2236119(O) Email:- hspcbrosr@gmail.com (Hazardous Waste Manifest) Form 10 [See rule 19(1)]		Manifest No: 54986330 WHITE	Copy 1
HQ: Haryana State Pollution Control Board, C-11, Sector-6, Panchkula 134109, Ph-0172-2577870-73, Email: hspcbho@gmail.com			
1	Sender's Name, Mailing Address, Phone no & Email Address:	Spectrum Washing Pvt. Ltd. 130, Industrial Estate, Barhi. 9312506019 shivkeshan@gmail.com	
2	Authorization Application No.:	8003054	
3	Authorization Letter No and Date:	HWM/SON/2023/8003054, 2023-07-18	
4	Authorization validity:	From: 2023-10-01 To: 2028-09-30	
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 8447926000	
6	Transport's Registration No:	UP-81-BT-8813	
7	Vehicle No. & Type:	8813 Truck	
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290699681 harvana@luthraindia.com	
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021	
10	Total Quantity:	3.0 MT	
11	Physical Form:	Solid,	
12	Number of Containers:	1	
		Container 1	3.0 MT
13	Name of Schedule:	Schedule 1	
	Name of Process/Sub Class/Basel no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CEIP's)	
	Name of Process Waste (Category No):	Chemical sludge from waste water treatment	
	Detail/Reason of Subclass/Basel no:		
	Quantity:	3.0 MT	
	Waste Type:	Landfillable	
	Waste Storage:	Others Bags	
	Waste Description:	ETP Sludge	
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.	
	Name & Stamp of Industry :	Spectrum Washing Pvt. Ltd.	Signature
		Date :27-Dec-23	
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Date :27-Dec-23 Signature	
16	Special handling instructions and additional information	Use PPE'S	
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: - - Signature	

Authorised Signatory



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itlrclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764

TEST REPORT

Waste Water Sample Analysis

Report Code: WW-030225-41

Issue Date: 06/02/2025

Issued To: **M/S. SPECTRUM WASHING PVT. LTD.**
130 & 131, Industrial Estate, Barhi sonipat Haryana

Sample Description : ETP Inlet Water
 Sample Drawn On : 01/02/2025
 Sample Drawn By : ITS Representative
 Sampling Protocol : IS:17614 (Part-1):2021
 Sample Quantity : 2.0 Liter in Pet Bottle & 500ml in BOD Bottle
 Sample Condition : Ok
 Weather Conditions : Normal
 Sample Received On : 03/02/2025
 Analysis Duration : 03/02/2025 To 06/02/2025

TEST RESULTS

S. No. .	Parameter	Test Method	Results	Units
1.	pH	IS:3025 (Part-11)	8.56	-
2.	Colour, P.C.U.	IS:3025(Part-04)	441	-
3.	Total Suspended Solid	IS:3025 (Part-17)	151	mg/l
4.	Total Dissolved Solid	IS:3025(Part-16)	1885	mg/l
5.	Chemical Oxygen Demand (as O ₂)	IS:3025 (Part-58)	616	mg/l
6.	Biological Oxygen Demand (as O ₂)	IS:3025 (Part-44)	197	mg/l
7.	Oil & Grease	IS:3025 (Part-39)	8.0	mg/l
8.	Ammonical Nitrogen (as N)	IS:3025(Part-34)	1.6	mg/l
9.	Sodium Absorption Ratio (SAR)	APHA 5220 B:2005	21.2	mg/l
10.	Phenolic Compound (as C ₆ H ₅ OH)	IS:3025 (Part- 43)	<0.01	mg/l
11.	Sulphide (as S)	IS-3025 (Part-29)	1.3	mg/l
12.	Total Chromium (as Cr)	IS:3025 (Part-52)	0.951	mg/l
13.	Nickel (as Ni)	IS:3025 (Part-54)	0.959	mg/l
14.	Zinc (as Zn)	IS:3025 (Part-49)	4.15	mg/l

Checked By
Nkk



Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



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Website: www.itslab.in, Email: itlrclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764

TEST REPORT

Waste Water Sample Analysis

Report Code: WW-030225-42

Issue Date: 06/02/2025

Issued To: **M/S. SPECTRUM WASHING PVT. LTD.**
130 &131, Industrial Estate, Barhi sonipat Haryana

Sample Description : ETP Outlet Water
 Sample Drawn On : 01/02/2025
 Sample Drawn By : ITS Representative
 Sampling Protocol : IS:17614 (Part-1):2021
 Sample Quantity : 2.0 Liter in Pet Bottle & 500ml in BOD Bottle
 Sample Condition : Ok
 Weather Conditions : Normal
 Sample Received On : 03/02/2025
 Analysis Duration : 03/02/2025 To 06/02/2025

TEST RESULTS

S.No.	Parameter	Test Method	Results	Units	Limits as per CPCB Norms, (Max)
1.	pH	IS:3025 (Part-11)	7.10	-	5.5-8.5
2.	Colour, P.C.U.	IS:3025(Part-04)	26	-	150
3.	Total Suspended Solid	IS:3025 (Part-17)	13.1	mg/l	100
4.	Total Dissolved Solid	IS:3025(Part-16)	1841	mg/l	2100
5.	Chemical Oxygen Demand (as O ₂)	IS:3025 (Part-58)	93.0	mg/l	250
6.	Biological Oxygen Demand (as O ₂)	IS:3025 (Part-44)	16	mg/l	30
7.	Oil & Grease	IS:3025 (Part-39)	<1.0	mg/l	10
8.	Ammonical Nitrogen (as N)	IS:3025(Part-34)	<0.5	mg/l	50
9.	Sodium Absorption Ratio (SAR)	APHA 5220 B:2005	12.7	mg/l	26
10.	Phenolic Compound (as C ₆ H ₅ OH)	IS:3025 (Part- 43)	<0.01	mg/l	1.0
11.	Sulphide (as S)	IS-3025 (Part-29)	<0.2	mg/l	2.0
12.	Total Chromium (as Cr)	IS:3025 (Part-52)	<0.01	mg/l	2.0
13.	Nickel (as Ni)	IS:3025 (Part-54)	<0.01	mg/l	3.0
14.	Zinc (as Zn)	IS:3025 (Part-49)	<0.1	mg/l	5.0

Checked By *NIL*



Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

ETP											
Date	Time On (AM)	Time Off (PM)	Booze Well Reading	Meter Reading	Time (hrs)	Booze (grams)	PH	Meter Inlet	Meter Outlet	Signature	TDS
13.6.24	10:00	6:00	77398	16653	2	100	7.5	24656	24655	Suk	1600
14.6.24	10:00	5:00	77913	16665	3	100	7.6	24692	24691	Suk	1700
15.6.24	10:00	6:00	77400	16680	4	150	7.3	24716	24716	Suk	1700
16.6.24	10:00	6:00	77447	16695	4	150	7.7	24723	24717	Suk	1700
17.6.24	10:00	5:00	77482	16702	2	100	7.4	24730	24732	Suk	1600
18.6.24	10:00	5:00	77549	16709	3	100	7.4	24732	24735	Suk	1700
19.6.24	10:00	5:00	77582	16720	3	100	7.1	24745	24730	Suk	1700
20.6.24	10:00	5:00	77680	16728	5	100	7.6	24750	24735	Suk	1500
21.6.24	10:00	5:00	77670	16735	2	100	7.6	24756	24748	Suk	1600
22.6.24	10:00	6:00	77720	16744	3	150	7.7	24761	24756	Suk	1600
23.6.24	10:00	5:00	77789	16752	3	100	7.4	24768	24754	Suk	1700
24.6.24	10:00	6:00	77809	16764	2	100	7.3	24780	24768	Suk	1600
25.6.24	10:00	6:30	77839	16777	3	150	7.5	24793	24784	Suk	1600
26.6.24	10:00	5:00	77878	16789	2	100	7.2	24805	24800	Suk	1700
27.6.24	10:00	5:00	77915	16803	3	100	7.4	24845	24820	Suk	1700
28.6.24	10:00	6:00	77950	16818	3	150	7.6	24845	24840	Suk	1600
29.6.24	10:00	6:00	77800	16836	3	150	7.1	24848	24860	Suk	1700

DATE	TIME ON	TIME OFF	Borghall Reading	Meter Reading	LINE (Days)	TRAVEL (Days)	PH	METER SUGAR	METER OUTLET	SCHEDULE	TRIPS
17-2-20	19:00	6:00	78786	17235	2	100	7.1	25465	25483	SUN	17:00
18-7-24	12:00	6:00	78765	17278	3	100	7.6	25485	25488	SUN	17:00
18-7-24	10:00	6:00	78740	17282	2	100	7.3	25522	25561	SUN	17:00
18-7-24	10:00	6:30	78815	17300	3	100	7.4	25552	25538	SUN	17:00
17-7-24	9:30	6:00	78835	17320	4	100	7.6	25570	25751	SUN	17:00
17-7-24	10:00	7:00	78857	17350	1	100	7.6	25600	25702	SUN	17:00
19-7-24	9:00	7:00	78890	17370	1	100	7.5	25630	25840	SUN	17:00
20-7-24	9:00	7:30	78925	17390	1	100	7.7	25685	25991	SUN	17:00
21-7-24	9:00	7:00	78960	17405	1	100	7.6	25725	25418	SUN	16:00
23-7-24	8:00	6:30	78985	17422	1	100	7.4	25760	25459	SUN	16:00
24-7-24	9:00	7:00	79030	17440	4	100	7.5	25800	25498	SUN	17:00
25-7-24	9:00	7:00	79067	17461	1	100	7.1	25815	25529	SUN	16:00
26-7-24	9:00	7:30	79103	17480	1	100	7.3	25890	25578	SUN	17:00
27-7-24	9:00	6:00	79141	17495	1	100	7.2	25930	25626	SUN	16:00
28-7-24	9:00	7:00	79162	17510	1	100	7.6	25970	25660	SUN	16:00
30-7-24	9:00	7:00	79182	17530	1	100	7.4	26015	25705	SUN	17:00
31-7-24	9:00	7:00	79209	17555	1	100	7.4	26066	25743	SUN	17:00

DATE	TIME ON	TIME OFF	PARCELLED READING	METER READING	LINE (KVA)	Feeder (KVA)	Bus (KVA)	PH	METER SALES	METER SALES	SIGNATURE	TRUCK
01-8-24	9:00	6:00	79257	17575	4	100	50	7.4	26120	25783	SW	1700
02-8-24	9:00	6:00	79282	17585	4	100	50	7.4	26167	25825	SW	1700
03-8-24	9:00	6:00	79310	17596	4	100	50	7.1	26195	25865	SW	1700
04-8-24	9:00	7:00	79338	17608	4	100	50	7.4	26218	25929	SW	1700
05-8-24	9:00	7:00	79366	17622	4	100	50	7.1	26296	25980	SW	1700
06-8-24	9:00	7:00	79398	17657	4	100	50	7.4	26326	26009	SW	1700
07-8-24	9:00	7:30	79441	17685	5	100	50	7.6	26360	26050	SW	1700
08-8-24	9:00	7:00	79481	17715	4	100	50	7.4	26395	26090	SW	1680
09-8-24	9:00	7:00	79518	17745	4	100	50	7.5	26450	26118	SW	1700
10-8-24	9:00	7:00	79560	17780	5	100	50	7.6	26490	26130	SW	1700
11-8-24	9:00	7:00	79610	17802	5	100	50	7.5	26570	26141	SW	1700
12-8-24	9:00	7:00	79650	17812	4	100	50	7.4	26618	26170	SW	1600
13-8-24	9:00	6:00	79690	17824	3	100	50	7.3	26760	26178	SW	1700
14-8-24	9:00	5:00	79730	17840	5	50	30	7.4	26716	26190	SW	1700
15-8-24	9:00	7:00	79770	17852	6	50	30	7.5	26734	26200	SW	1600
16-8-24	9:00	5:00	79800	17861	8	50	30	7.6	26752	26210	SW	1700
17-8-24	9:00	6:00	79835	17870	2	100	50	7.5	26770	26220	SW	1800
18-8-24	9:00	6:00	79865	17870	5	100	50	7.5	26770	26220	SW	1800

Date	Time on	Time off	Bennell Audits	Robt Audits	6:05 (Com)	(Com)	Adj	Rate	Rate Total	Rate Total	Rate Total	Rate Total
2/12/24	9:00	5:00	79875	17880	50	100	50	7.4	2611	2611	2611	2611
2/13/24	9:00	5:00	79905	17900	50	100	50	7.5	2686	2686	2686	2686
2/14/24	9:00	5:00	79940	17965	50	100	50	7.6	2882	2882	2882	2882
2/15/24	9:00	5:00	79965	17910	50	100	50	7.7	2887	2887	2887	2887
2/16/24	9:00	6:00	79990	17919	50	100	50	7.4	2886	2886	2886	2886
2/17/24	9:00	5:00	80000	17937	50	100	50	7.5	2886	2886	2886	2886
2/18/24	9:00	5:00	80070	17939	50	100	50	7.1	2885	2885	2885	2885
2/19/24	9:00	5:00	80000	17948	50	100	50	7.7	2890	2890	2890	2890
2/20/24	9:00	6:00	80130	17957	50	100	50	7.2	2898	2898	2898	2898
2/21/24	9:00	6:00	80155	17967	50	100	50	7.4	2916	2916	2916	2916
2/22/24	9:00	5:00	80190	17975	50	100	50	7.5	2915	2915	2915	2915
2/23/24	9:00	6:00	80210	17984	50	100	50	7.7	2979	2979	2979	2979
2/24/24	9:00	6:00	80240	17982	50	100	50	7.1	2994	2994	2994	2994
2/25/24	9:00	5:00	80280	18001	50	100	50	7.6	2977	2977	2977	2977
2/26/24	9:00	5:00	80300	18012	50	100	50	7.5	2988	2988	2988	2988

Date	Time on	Time off	Barwell Reading	Meter Reading	Time (hr)	Penins (sq)	Rate (sq)	Meter Inlet	Meter Outlet	Remarks	TD.S.
7/29/24	9:00	5:00	80775	18183	5	100	50	27538	26235	SW	1160
8/1/24	9:00	6:00	80740	18100	5	100	50	27570	25500	SW	1160
8/3/24	10:00	6:00	80765	18200	5	100	50	27500	2615	SW	1160
8/4/24	10:00	6:00	80785	18210	5	100	50	27570	26830	SW	1160
8/5/24								27500	26830	SW	1160
8/6/24								27500	26830	SW	1160
8/7/24	9:00	5:00	80810	18216	5	100	50	27465	26860	SW	1160
8/8/24	9:00	5:00	80840	18220	5	100	50	27487	26862	SW	1160
8/9/24	9:00	5:00	80875	18224	5	100	50	27502	26878	SW	1160
8/10/24	9:00	5:00	80900	18255	5	100	50	27513	26892	SW	1160
8/11/24	9:00	6:00	80925	18240	5	100	50	27545	26908	SW	1160
8/12/24	9:00	5:30	80967	18245	5	100	50	27540	26920	SW	1160
8/13/24										SW	1160
8/14/24	9:00	5:00	80908	18251	5	100	50	27565	26933	SW	1160
8/15/24	10:00	6:00	81025	18282	5	100	50	27560	26957	SW	1160
8/16/24	10:00	6:00	81065	18281	5	100	50	27595	26970	SW	1160
8/17/24	9:00	5:00	81097	18268	5	100	50	27610	26980	SW	1160
8/18/24	9:00	5:00	81130	18270	5	100	50	27610	26999	SW	1160
8/19/24	9:00	5:00	81170	18276	5	100	50	27610	27020	SW	1160

Date	Time ON	Time OFF	Boreswell Reading	Meter Reading	Line (ft)	Point	Relay (ft)	Meter Inlet	Meter Outlet	Compressor	TS
7/30/10/25											
8/1/10/25	10:00	6:00	81200	18251	4	100	3	27020	27020	511	17.5
8/22/10/24	10:00	5:30	81250	18286	4	100	3	27020	27020	511	17.5
8/23/10/25	9:00	5:00	81285	18291	4	100	3	27020	27020	511	17.5
8/24/10/24	9:00	6:00	81320	18300	4	100	3	27020	27020	511	17.5
8/25/10/24	9:00	5:00	81350	18310	4	100	3	27020	27020	511	17.5
8/26/10/24	9:00	5:00	81385	18319	4	100	3	27020	27020	511	17.5
8/27/10/24											
8/28/10/24	9:00	6:00	81410	18328	4	100	3	27020	27020	511	17.5
8/29/10/25	9:00	6:00	81460	18357	4	100	3	27020	27020	511	17.5
8/30/10/24				184100							
8/31/10/25											
9/1/10/24											
9/11/24											
9/11/24											
9/11/24											
9/11/24	9:00	6:00	81510	18346	4	100	3	27020	27020	511	17.5
9/11/24											
9/11/24	10:00	6:00	81565	18357	4	100	3	27020	27020	511	17.5
9/11/24	9:00	6:00	81600	18366	4	100	3	27020	27020	511	17.5

Date	Time ON	Time OFF	Baseball	Moby Radio	Line	July	Day	Motor Output	Signature	Time
19/11/20	10:00 am	5:30	81667	18552	4	50	27826	27182	SW	16:00
20/11/20	10:00 am	5:30	82002	18387	4	50	27870	27105	SW	17:00
21/11/20	10:00 am	6:00	82039	18306	5	50	27852	27200	SW	17:00
22/11/20	10:00 am	6:00	82078	18405	5	50	27800	27214	SW	17:00
23/11/20	10:00 am	5:30	82107	18416	4	50	27914	27250	SW	16:00
24/11/20	10:00 am	6:00	82120	18427	5	50	27937	27210	SW	17:00
25/11/20	10:00 am	6:00	82155	18481	6	50	27938	27252	SW	16:00
26/11/20	10:00 am	6:00	82177	18440	5	50	27900	27260	SW	16:00
27/11/20	10:00 am	5:30	82196	18450	4	50	27962	27276	SW	17:00
28/11/20	10:00 am	5:30	82217	18460	5	50	27974	27288	SW	17:00
29/11/20	10:00 am	6:00	82220	18468	7	50	27986	27300	SW	17:00
30/11/20	10:00 am	6:00	82240	18478	8	50	27997	27312	SW	15:00
21/11/21	10:00 am	5:30	82255	18487	4	50	28002	27320	SW	16:00
22/11/21	10:00 am	5:30	82267	18496	4	50	28018	27340	SW	16:00
23/11/21	10:00 am	5:30	82285	18505	4	50	28020	27352	SW	16:00
24/11/21	10:00 am	5:30	82330	18515	4	50	28040	27367	SW	17:00

Date	Time	Time	Amount	Balance	...
29/11/20	10:00	5:30	82730	18678	...
1/12/20	10:00	5:50	82730	18678	...
2/12/20	10:00	6:00	82730	18678	...
3/12/20	10:00	5:50	82730	18678	...
4/12/20	10:00	5:30	82730	18678	...
5/12/20	10:00	5:30	82730	18678	...
6/12/20	10:00	5:30	82730	18678	...
7/12/20	10:00	5:30	82730	18678	...
8/12/20	10:00	5:30	82730	18678	...
9/12/20	10:00	5:30	82730	18678	...
10/12/20	10:00	5:30	82730	18678	...
11/12/20	10:00	5:30	82730	18678	...
12/12/20	10:00	5:30	82730	18678	...
13/12/20	10:00	5:30	82730	18678	...
14/12/20	10:00	5:30	82730	18678	...
15/12/20	10:00	5:30	82730	18678	...
16/12/20	10:00	5:30	82730	18678	...
17/12/20	10:00	5:30	82730	18678	...
18/12/20	10:00	5:30	82730	18678	...
19/12/20	10:00	5:30	82730	18678	...
20/12/20	10:00	5:30	82730	18678	...

Date	Time ON	Time OFF	Boyer Well Reading	Elevation Meters	Line	Flow	July	PM	Injection (m³)	Reading	Reading	Signature	Time
28/12/20	10:00	5:00	82738	18719	6	100	100	7-6	28300	27665	27828	Sid	17:00
29/12/20	10:00	5:00	82801	18728	5	100	100	7-6	28317	27640	27840	Sid	17:00
12/12/20	10:00	5:00	82828	18737	4	100	100	7-5	28323	27652	27852	Sid	17:00
23/12/20	10:00	5:30	82844	18746	6	100	100	7-6	28340	27665	27865	Sid	17:00
24/12/20	10:00	5:30	82866	18754	6	100	100	7-6	28354	27675	27875	Sid	17:00
25/12/20	10:00	5:30	82884	18763	6	100	100	7-8	28351	27685	27885	Sid	17:00
62/12/20	10:00	5:00	82897	18774	4	50	50	7-4	28367	27702	27892	Sid	15:00
72/12/20	10:00	5:00	82917	18794	3	50	50	7-3	28375	27700	27900	Sid	17:00
28/12/20	10:00	5:00	82914	18783	4	100	100	7-5	28387	27710	27910	Sid	17:00
29/12/20	10:00	5:00	82930	18794	4	50	50	7-6	28398	27730	27930	Sid	17:00
31/12/20	10:00	5:00	82944	18807	4	50	50	7-6	28412	27742	27942	Sid	16:00
1/1/25	-	-	-	-	-	-	-	-	-	-	-	-	-
12/1/25	10:00	6:00	82960	18819	5	200	200	7-2	28423	27760	27960	Sid	18:00
13/1/25	9:00	6:30	82975	18830	5	200	200	7-7	28446	27780	27980	Sid	16:00
14/1/25	9:00	6:30	82991	18842	5	200	200	7-7	28463	27801	27991	Sid	17:00
15/1/25	9:00	6:00	83007	18853	6	150	150	7-8	28485	27825	28025	Sid	18:00
6/1/25	9:00	6:00	83022	18865	5	100	100	7-8	28500	27846	28046	Sid	17:00
7/1/25	9:00	5:30	83039	18873	5	100	100	7-7	28516	27865	28065	Sid	16:00



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313101723SONCTO5763952

Dated:24/06/2023

To.

M/s :Spectrum Washing Pvt. Ltd.
130, Industrial Estate, Barhi.

Subject: Grant of consent to operate to M/s Spectrum Washing Pvt. Ltd..

Please refer to your application no. 5763952 received on dated 2023-05-16 in regional office Sonipat. With reference to your above application for consent to operate, M/s Spectrum Washing Pvt. Ltd. is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2028
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	79.239998
Total Land Area(Sq. meter)	450.0
Total Builtup Area(Sq. meter)	270.0
Quantity of effluent	
1. Trade	240.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. pH	6.0-9.0
5. O&G	15 mg/l
6. Sulphide as S	1 mg/l

7. Total Chromium as Cr	2 mg/l
8. Total Dissolved Solids	2100 mg/l
9. Phenolic Compound as C ₆ H ₅ OH	1 mg/l
Number of stacks	1
Height of stack	
1. SMALL BOILER (LPG fired)	20 meters
Emission parameters	
1. SPM	80 mg/m ³ *
Product Details	
1. Readymade garments washing	6000 Numbers/ day
Capacity of boiler	
1. Baby boiler	0.5 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. LPG	300 Kg/day
Raw Material Details	
wetting agent	3 Kg/Day
lubricant in agent	8 Kg/Day
enzyme	3 Kg/Day
bleaching agent	80 Kg/Day
detergent	8 Kg/Day
optical brightener	10 Kg/Day
fabric softener	10 Kg/Day

*Regional Officer, Sonapat
Haryana State Pollution Control Board.*

Terms and conditions

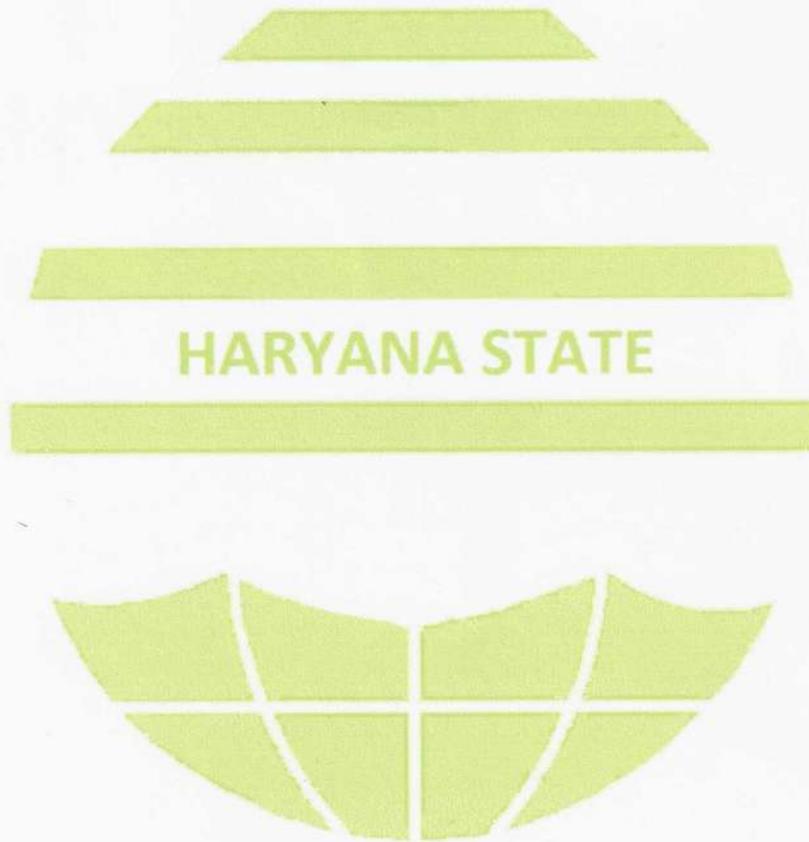
1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.

5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will run ETP/APCM regularly and maintained log books properly.
2. That the unit will provide inter locking arrangement of DG set with ETP/STP/APCM and shall have adequate D.G. set to ensure regular and effective running of pollution control devices.
3. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
4. Unit will comply CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR and direction No. 73 dt. 02.06.2023 of CAQM regarding installation of retro-fitment of dual fuel/ECDs and fitment of RECDs certified by the authorized agencies on DG sets more than 19 kW.

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*





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Annexure-9 48

ALWAYS YOU FIRST

Transaction detail E-Receipt

Transaction name	Hr State Pollution Control B
Amount	₹50000.00
Category	Payments
Payment date	23 Jan, 2025
Transaction ID	IDFBH25023308051
Payment type	Single transfer
From account	IDFC FIRST xx 2006
To account	PUNJAB NATIONAL BANK xxxx 7912
Counterparty name	Hr State Pollution Control B
Description	NEFT/IDFBH25023308051/HR STATE POLLUTION CONTROL B



**IDFC FIRST
Bank**

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ALWAYS YOU FIRST

Transaction detail E-Receipt

Transaction name	Hr State Pollution Control B
Amount	₹2700.00
Category	Payments
Payment date	23 Jan, 2025
Transaction ID	IDFBH25023308286
Payment type	Single transfer
From account	IDFC FIRST xx 2006
To account	PUNJAB NATIONAL BANK xxxx 7912
Counterparty name	Hr State Pollution Control B
Description	NEFT/IDFBH25023308286/HR STATE POLLUTION CONTROL B

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **12th** day of.....**May**....2025

Accepted, identified and certified subjected to the terms of the fees.

Sb

Archna Yadav

[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani Chawla

Chinmay

Rhythm

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

For SPECTRUM WASHING PRIVATE LIMITED

Client

DIRECTOR

**BOARD RESOLUTION**

CERTIFIED TRUE COPY OF RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTOR OF M/S. SPECTRUM WASHING PVT LTD., HELD ON 19th OF February 2025, AT 11:00 AM AT THE REGISTERED OFFICE: B-2, GUPTA PLAZA, LSC SAMRAT ENCLAVE, 110035.

RESOLVED THAT Mr. Shiv Prakash Keshan, Director of M/s Spectrum Washing Pvt Ltd. be and is hereby authorized on behalf of M/s Spectrum Washing Pvt Ltd., to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the LLP.

RESOLVED FURTHER THAT Mr. Shiv Prakash Keshan, is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. Shiv Prakash Keshan, in connection with the above matters be and are hereby ratified and conf...

True Copy

For Spectrum Washing Pvt. Ltd.



For SPECTRUM WASHING PRIVATE LIMITED

DIRECTOR

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

SHIV PRAKASH KESHAN
MAHAVIR PRASAD KESHAN

03/12/1955
Permanent Account Number
AAMPK0762B

Signature



Shiv Prakash Keshan

भारत सरकार
Government of India

SHIV PRAKASH KESHAN
जन्म तिथि / DOB : 03/12/1955
पुरुष / Male

170000013

9898

मेरा आधार, मेरी पहचान

Shiv Prakash Keshan

भारतीय पहचान प्राधिकरण
Indian Identification Authority of India

पता: मन्दीर इन्डियन कॉलेज, रोड नं-57,
पश्चिमी बंगला, पश्चिमी बंगला एन.ओ.,
दिल्ली, 110026
HOUSE NO-57, GROUND FLOOR,
PUNJABI BAGH S.O., West Delhi, Delhi,
110026

9898

1547 help@uidai.gov.in www.uidai.gov.in



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 & 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Mon, May 12, 2025 at 4:19 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 & 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

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f of service.

Regards

Vijay Kumar
Office Manager